



FORM No. - 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

Original Application No. .... 205 of 2003  
Applicant(s) .... Umakanta Naik Respondent(s) .... Union of India  
Advocate for Applicant(s) .... P. K. Padhi Advocate for Respondent(s) ....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>GPO for Rs. 50/- (P.M.) For Registration ex Per Memo.</p> <p><i>DR</i></p> <p><i>DR</i> 5/6/03</p> <p><i>DR</i> 5/6/03</p> <p><i>DR</i> 5/6/03</p> <p><i>DR</i> 5/6/03</p>	<p>REGISTERED</p> <p><i>DR</i> 5/6/03</p> <p><i>DR</i> 5/6/03</p> <p><u>Order No. 1 dated 6.6.2003</u></p> <p>Heard Shri P.K. Padhi, the learned counsel for the applicant and Shri B. Dash, the learned Addl. Standing Counsel (on whom a copy of this O.A. has already been served) appearing for the Respondents.</p> <p>Having faced a transfer, the applicant has represented to Director of Postal Services Sambalpur under Annexure-2 dated 2.6.2003.</p>

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Copy of order off. 6.6.03  
issued to the counsel  
for both sides.

DB  
S.O. 12/6/03

NY  
9/6/03

Copy of order off. 6.6.03  
also a copy issued  
to all the respects  
by Posts.

DB  
S.O. 12/6/03

NY  
12/6/03

Transfer is an incident of service and in this respect, the authorities in the Department are the best judge to decide the matter in issue.

Having regard to the facts and circumstances of the case, I direct the Respondents to look to the grievance of the applicant, as raised in his representation under Annexure-2 dated 2.6.2003 as well as in the present Original Application, and to pass necessary orders thereon. Until the decisions, as directed above, are taken by the Respondents, the applicant should be allowed to continue to discharge his duties as Postal Assistant in Meonjhargarh H.O.

In the aforesaid terms, this O.A. is disposed of. No costs.

Send copies of this order along with copies of this O.A. to Respondents and free copies of this order be handed over to the counsel of both the sides.

Y. Chait  
12/6/03  
MEMBER (JUDICIAL)